

Central Administrative Tribunal Ernakulam Bench

O.A No.181/00345/2021

Wednesday, this the 28th day of July, 2021

CORAM:

**Hon'ble Mr. P.Madhavan, Judicial Member
Hon'ble Mr.K.V.Eapen, Administrative Member**

1. Sulaikha R.K, aged 22 years
D/o.Sayed Koya T.K
RojaKalkandy House
Agatti Island
UT of Lakshadweep-682 553
2. Hiba Fathima BH, aged 20 years
D/o.Abdul Gafoor
Baithul Huda House
Amini Island
U.T of Lakshadweep – 682 552
3. Asiyabi K, aged 23 years
D/o.Habeeb Rahman CP
Komalam House
Kavaratti Island
UT of Lakshadweep- 682 555
4. Rumaisa Shirin MP, aged 21 years
D/o.Abdul Rahiman Suyoothi T.M
Mariyappada House
Kalpeni Island
UT of Lakshadweep -682 557
5. Kadeejabi T.A, aged 31 years
D/o.Attakoya M.K
Thekaliyammada House
Agatti Island
UT of Lakshadweep-682 553

(By Advocate: Mr.Mohammed Salih P.M, Mr.T.M.Muhamed Hafees)

Versus

1. The Administrator of Lakshadweep
Kavaratti Island, Union Territory of Lakshadweep-682 555

2. The Secretary
 Department of Women and Child Development
 Directorate of Women & Child Development
 UT of Lakshadweep
 Kavaratti Island – 682 555 - Respondents

(By Advocate: Mr.S.Manu)

The O.A having been heard on 28th July 2021 through video conferencing, this Tribunal delivered the following order on the same day:

O R D E R (ORAL)

P.Madhavan, Judicial Member

This Original Application has been filed by the applicants seeking the following reliefs:

“ i. Issue an appropriate direction or order directing the respondents to complete the selection process in pursuance to Annexure A1 within a stipulated time as may be prescribed by this Hon'ble Tribunal.

ii) Issue an appropriate direction or order directing the 2nd respondent to consider and pass appropriate order on Annexure -A3 representation, within a stipulated time, as may be prescribed by this Hon'ble Tribunal.

iii) Grant such other reliefs that this Hon'ble Tribunal deem fit to grant under the facts and circumstances of the case.

iv) Grant the cost of the Original Application. ”

2. The brief facts of the case are as follows:

The applicants are unemployed women from Lakshadweep Island and are awaiting the selection and appropriate placement under the Public/Government Sector. The Director of Women and Child Development, UT of Lakshadweep invited applications from qualified local candidates for the post of Village Extension Officer (Lady)/Warden under the Department of Women and Child Development, Lakshadweep Administration (Group 'C' Non Gazetted, Non

Ministerial) on regular basis. The essential qualification prescribed for the post is Plus Two or the equivalent and should have passed VEO's training course from a recognised institute. In the absence of candidates having the essential qualification, candidates having Plus Two pass qualification will be selected based on the merit list of a written test. The applicants being qualified for the said posts, applied in accordance with the employment notification. Accordingly, the written test was conducted on 24.1.2021 and the applicants successfully qualified the written test and most of the applicants have acquired top ranks in the rank list. However, after this stage, there was no action taken for the selection or appointment of the applicants. The applicants preferred a representation and the same is pending with the respondents. The applicants apprehend that if further steps to appoint the qualified candidates included in the rank list is prolonged for an indefinite period, the applicants will be put to irreparable injury, loss and hardship. Aggrieved by the inaction on the part of the respondents, the applicants have approached this Tribunal.

3. When the matter came up for hearing, it appears that the representation submitted by the applicants as Annexure A-3 is still pending with the respondents.

4. Adv.Mr.R.Sreeraj representing Adv.Mr.S.Manu takes notice on behalf of the respondents and he has no serious objection for disposing of the representation.

5. *In view of the limited relief sought, the Competent Authority is directed to consider the representation at Annexure A-3 in the light of relevant rules and regulations and pass a speaking order within a period of three months from the date of receipt of a copy of this order.*

6. The Original Application is disposed of as above at the admission stage itself. No costs.

(K.V.Eapen)
Administrative Member

(P.Madhavan)
Judicial Member

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List of Annexures

Annexure A1 - True copy of the notification No.F.No.01 06/2020- W&CD (KVT) dated 07.07.2020

Annexure A2 - True copy of the relevant pages of rank list No.F.No.1/6/2020- WCD/108 dated 12.03.2021

Annexure A3 - True copy of the representation dated 08.07.2021 preferred before the 2nd respondent.

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